

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/1125/2016**

Jabalpur, this Thursday, the 14<sup>th</sup> day of September, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Ganesh  
aged 59 years  
S/o Shri Raja Ram Mate  
Under Sr. Section Engineer (W)  
(P. Way) W.C. Railway  
Damoh (M.P.)  
R/o Village Nauroo  
P.O. Sadguha  
Tehsil Patharia  
District Damoh (M.P.) 470661

**-Applicant**

(By Advocate –**Shri D.P. Pandian**)

**V e r s u s**

Union of India, Through  
1. General Manager  
West Central Railway,  
Jabalpur (M.P.) PIN 482001

2. Divisional Railway Manager  
West Central Railway  
Jabalpur (M.P.)  
PIN 482001

3. Sr. Divisional Engineer (Co)  
West Central Railway  
Jabalpur (M.P.) 482001

4. Sr. Divisional Personnel Officer  
West Central Railway  
Jabalpur (M.P.) PIN 482001

**- Respondents**

(By Advocate –**Shri Arun Soni**)

**O R D E R (Oral)****By Navin Tandon, AM:-**

By filing this Original Application the applicant is seeking appointment of his son under LARSGESS vide his application dated 01.07.2014.

**2.** Learned counsel for the respondents submits that in view of the decision by Hon'ble High Court Punjab and Haryana in case of *Kala Singh and Ors. vs. Union of India and Ors.*, Railway Board vide E(P&A) 1-2015/RT-43 dated 27.10.2017 has put the LARSGESS Scheme on hold.

**3.** At this stage, learned counsel for the applicants submits that he may be permitted to withdraw this Original Application with liberty to file it fresh as and when the cause of action arises.

**4.** Considering the fact that the LARSGESS scheme now has been put on hold, we dispose of this Original Application at this stage granting liberty to applicants to file a fresh Original Application as and when fresh cause of action arises in future.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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